

Central Administrative Tribunal, Principal Bench

Original Application No.595 of 2000
M.A.No.2238/2002

New Delhi, this the 21st day of January, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. Shankar Prasad, Member (A)

- 1. Bal Ram s/o Shri Shiv Lal,
r/o Village & PO Gokalgarh,
Distt. Rewari(Har)
- 2. Harish Chand s/o Shri Niranjan Lal
r/o Village & PO Gokalgarh,
Distt. Rewari(Har)

....Applicants

(By Advocate: Sh. Balwant Sharma, proxy for Sh. Yogesh Sharma)

Versus

- 1. Union of India through
The General Manager,
Northern Railway, Baroda House,
New Delhi
- 2. The Divisional Railway Manager,
Northern Railway,
Bikaner DN, Bikaner.
- 3. The Boria Kamalpur Co-operative
Coal Goods, L&C Society Ltd.,
Loco Mandir,
Rewari (Har)

....Respondents

(By Advocate: Shri R.L. Dhawan)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

It is not in dispute that a similar question as in the present original application, had come up for consideration before this Tribunal in O.A.2264/2001 titled Shri Ranvir Singh vs. Union of India & anr. On 22.4.2002, this Tribunal had passed the following order:

"5. In our considered view having regard to the stay of regularisation of parcel porters notwithstanding the directions of the Tribunal by the apex court in Civil Writ Petition 433/98, the present OA is not maintainable at this stage. This OA is accordingly dismissed. However, applicant is granted liberty to approach this court in accordance with law after a final decision is arrived at by the Apex Court in

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17

the aforesaid Civil Writ Petition.

2. Once the question involving is identical and it is not in dispute that it is pending before the Supreme Court, we dispose of the present application on the same terms as already reproduced above. Order is made accordingly. O.A. is disposed of.

Shankar Prasad
(Shankar Prasad)
Member (A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

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